

**COURT-I**

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 65 of 2014**

**Dated : 16<sup>th</sup> July, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Sterlite Technologies Ltd. ... Appellant(s)**  
**Versus**  
**Maharashtra Electricity Regulatory Commission .... Respondent(s)**  
**& Anr.**

**Counsel for the Appellant(s) : Mr. Apoorva Misra**  
**Ms. Ritika Arora**

**Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan**  
**Mr. Raunak Jain for R.1**  
**Ms. Puja Priyadarshini for R.2**

**ORDER**

It is submitted by the learned counsel for the Appellant that the reply has been filed by the Respondent in the last week, and therefore he seeks some time to file the rejoinder. Accordingly, he is directed to file the same on or before 25.07.2014 after serving copy on the other side.

Post the matter for hearing on **01.08.2014** along with Appeal No. 23 of 2014

**(Rakesh Nath)**  
**Technical Member**  
ts/kt

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**